THE ABDUCTED PERSONS (RECOVERY AND RESTORATION) CONTINUANCE ACT, 1955

Act No. 30 OF 1955

45 of 1949.

[17th September, 1955]

An Act to continue the Abducted Persons (Recovery and Restoration) Act, 1949, for a further period.

BE it enacted by Parliament in the Sixth Year of the Republic of India as follows:—

- 1. (1) This Act may be called the Abducted Persons (Recovery and Restoration) Continuance Act, 1955.

 Short title and commencement.
- (2) It shall be deemed to have come into force on the 30th day of May, 1955.
- 2. In sub-section (3) of section 1 of the Abducted Persons (Re-Amendment covery and Restoration) Act, 1949, for the words and figures "31st of section 1. day of May, 1955", the words and figures "30th day of November, 1956" shall be substituted.
- 3. The Abducted Persons (Recovery and Restoration) Continuance Repeal of Ordinance Ordinance, 1955. Ordinance, 1955, is hereby repealed.